

SIKKIM



GOVERNMENT

GAZETTE

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No. 58

GOVERNMENT OF SIKKIM  
LAND REVENUE & DIASTER MANAGEMENT DEPARTMENT  
TASHILING SECRETARIAT, BLOCK-B  
GANGTOK-737101

No. 25/LR&DMD/ACQ/GOS

Date: 02/03/2026

NOTIFICATION

In exercise of the powers conferred by Section 6 of the Anand Marriage Act, 1909 (7 of 1909), the State Government hereby makes the following rules to provide for the registration of Anand Marriages, namely:

- Short title and commencement** 1. (1) These rules may be called the Sikkim Anand Marriage Registration Rules, 2026.  
(2) They shall come into force on the date of their publication in the official Gazette.
- Definitions** 2. (1) In these rules, unless the context otherwise requires—  
(a) "Act" means the Anand Marriage Act, 1909 (7 of 1909);  
(b) "Anand Marriage" means a marriage solemnised according to Sikh religious rites known as Anand Karaj;  
(c) "Registrar" means the Registrar of Anand Marriages appointed by the State Government for the purposes of these rules;  
(d) "District Registrar" means the officer notified by the State Government to exercise appellate jurisdiction under these rules;  
(e) "Form" means a Form appended to these rules.  
(2) The words and expressions used in these rules, but not defined, shall have the same meaning as assigned to them in the Act.
- Appointment of Registrar** 3. The State Government may, by notification, authorise any officer not below the rank of Sub-Divisional Magistrate to perform the functions of a Registrar under these rules.
- Jurisdiction** 4. The Anand Marriage shall be registered with the Registrar within whose jurisdiction such marriage is solemnized.

**Procedure for  
Registration**

5. (1) The parties to Anand Marriage shall present a memorandum for registration in Form I to the Registrar within whose jurisdiction
- (a) the marriage was solemnised; or
  - (b) either of the parties ordinarily resides;
- (2) The memorandum shall be presented within 60 (sixty) days from the date of solemnisation of the marriage.
- (3) Where the memorandum is presented after 60 (sixty) days but within one year from the date of solemnisation, it shall be accompanied by such late fee as may be specified by the State Government.
- (4) Where the memorandum is presented after one year from the date of solemnisation, the Registrar may register the marriage upon payment of enhanced late fee and after recording reasons in writing.

Provided that, for registration of Anand Marriage solemnized before the commencement of these rules such memorandum may be submitted within a period of one year from the date of commencement of these rules.

**Documents to  
accompany  
memorandum**

6. The memorandum shall be accompanied by;
- (a) proof of solemnization of the marriage according to Anand Karaj rites issued by the Gurudwara or authorized Granthi;
  - (b) documentary proof of age and identity of both parties;
  - (c) proof of residence of both parties;
  - (d) two passport size photographs of each party;
  - (e) proof of identity of two witnesses present at the solemnization.

**Verification and  
registration**

7. (1) Upon receipt of the memorandum and documents, the Registrar shall verify the particulars furnished therein.
- (2) The Registrar may require the parties or witnesses to appear in person for verification.
- (3) If satisfied that the marriage has been solemnised according to Anand Karaj rites and the particulars furnished are correct, the Registrar shall enter the particulars in the Register of Anand Marriages in Form II.
- (4) Every entry shall be signed by the parties and the Registrar.
- (5) Where the Registrar has reasons to believe that;
- (a) the marriage between the parties have not been performed in accordance with Anand marriage ceremony; or
  - (b) the identity of the parties or the witness testifying the solemnization of the Anand marriage is not established; or
  - (c) the documents tendered before him do not prove the marital status of the parties, he may, call upon the parties to produce such further information or documents as he may deem necessary, for establishing the identity of the parties and witness or correctness of the information or documents presented to him within a period of thirty days from the date of receipt of memorandum.

- Certificate of registration** 8. Upon registration, the Registrar shall issue to the parties a Certificate of Registration in Form III under his seal and signature.
- Maintenance of register** 9. (1) The Registrar shall maintain a separate Register to be called the "Register of Anand Marriages".  
(2) The Register may be maintained in physical or electronic form.  
(3) The records shall be preserved permanently.
- Refusal to register** 10. (1) If the Registrar refuses to register a marriage, he shall record the reasons in writing.  
(2) A copy of the order of refusal shall be furnished to the parties.
- Appeal** 11. (1) Any person aggrieved by an order of refusal under rule 10 may, within 2 (two) months from the date of such order, prefer an appeal to the District Registrar on payment of such fee as may be specified by the Government.  
(2) The District Registrar, after giving opportunity of hearing, shall pass appropriate orders.
- Fees** 12. The fee payable for registration of an Anand Marriage, the late fee and the enhanced late fee shall be such as may be specified by the State Government by notification from time to time.
- Correction of entries** 13. (1) Clerical or typographical errors in the Register may be corrected by the Registrar upon application supported by documentary proof.  
(2) Substantive corrections shall require approval of the District Registrar.

**Rinzing Chewang Bhutia, IAS  
Secretary**

**FORM I**

(See rule 5)  
**MEMORANDUM OF ANAND MARRIAGE**

To

The Registrar of Anand Marriages  
\_\_\_\_\_ District  
State of Sikkim

We hereby give notice for registration of our marriage solemnised according to Anand Karaj rites under the Anand Marriage Act, 1909 and furnish the following particulars:

**1. Particulars of the Husband**

- (1) Full Name (in block letters):
- (2) Father's Name:
- (3) Mother's Name:
- (4) Date of Birth (DD/MM/YYYY):
- (5) Age at the time of marriage:
- (6) Nationality:
- (7) Religion:
- (8) Occupation:
- (9) Permanent Address:
- (10) Present Address (if different):

**2. Particulars of the Wife**

- (1) Full Name (in block letters):
- (2) Father's Name:
- (3) Mother's Name:
- (4) Date of Birth (DD/MM/YYYY):
- (5) Age at the time of marriage:
- (6) Nationality:
- (7) Religion:
- (8) Occupation:
- (9) Permanent Address:
- (10) Present Address (if different):
- (11) Aadhaar No./ID Proof No. (if applicable):

**3. Details of Marriage**

- (1) Date of Marriage (DD/MM/YYYY):
- (2) Place of Marriage (Name of Gurudwara & full address):
- (3) District:

- (4) Name of Granthi/Religious officiant who solemnised the marriage:  
(5) Whether marriage was solemnised according to Anand Karaj rites: Yes/No

**4. Witnesses Present at Solemnisation**

Witness No. 1

Name:

Father's Name:

Address:

ID Proof No.:

Signature:

Witness No. 2

Name:

Father's Name:

Address:

ID Proof No.:

Signature:

**Declaration**

We solemnly declare that the above marriage was solemnised on the date and at the place mentioned above according to Sikh religious rites known as Anand Karaj and that the particulars furnished herein are true and correct to the best of our knowledge and belief.

Signature of Husband: \_\_\_\_\_

Name: \_\_\_\_\_

Signature of Wife: \_\_\_\_\_

Name: \_\_\_\_\_

Date: \_\_\_\_\_

Place: \_\_\_\_\_

**FORM II**

(See rule 7)  
**REGISTER OF ANAND MARRIAGES**

(Separate bound register or electronic register to be maintained)

Serial No./ Date of Marriage/ Place of Marriage/ Name of Husband/ Name of Wife/ Address of Parties/ Date of Registration/ Registration No./ Signature of Husband/ Signature of Wife/ Signature of Registrar

Entry No. \_\_\_\_\_

Additional Notes(if any):

Remarks (if any):

Seal of Registrar

Signature of Registrar

Date: \_\_\_\_\_

**FORM III**

(See rule 8)  
**CERTIFICATE OF REGISTRATION OF ANAND MARRIAGE**

Registration No: \_\_\_\_\_

Date of Registration: \_\_\_\_\_

This is to certify that the marriage between:

Shri \_\_\_\_\_ (Husband)

and

Smt. \_\_\_\_\_ (Wife)

was solemnised on the \_\_\_\_\_ day of \_\_\_\_\_, 20 at \_\_\_\_\_ (Name and address of Gurudwara) according to Sikh religious rites known as Anand Karaj and has been duly register under the Anand Marriage Act, 1909 (7 of 1909), as extended to the State of Sikkim, read with the Sikkim Anand Marriage Registration Rules, 2026.

Given under my hand and se on this \_\_\_\_\_ day of \_\_\_\_\_, 20.

Seal of Registrar

Signature: \_\_\_\_\_

Name of Registrar: \_\_\_\_\_

Designation: \_\_\_\_\_

Office Address: \_\_\_\_\_